

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 6504
TO BE ANSWERED ON 06.04.2018

Allotment of Forest Land.

6504. SHRI BADRIDDIN AJMAL:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to State:

- (a) the norms laid down by the Government for allotting forest land to Industrial Houses to setup Industries;
- (b) the extent to which the environmental norms have been observed;
- (c) the details of proposals from the Public and Private Sector Companies received by the Union Government for environmental clearance for setting up of the Industrial Units during the last three years; and
- (d) the details of proposals cleared by the Government thereon along with the names of the companies allotted forest land?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. MAHESH SHARMA)

- (a) The forest land is allotted to industrial houses to set up site specific projects only on the recommendations of State government on prescribed format. The detail procedure is available on the website <http://forestsclearance.nic.in/>
- (b) The Environmental norms have been prescribed by the Ministry under the Environmental Protection Act, which is available on the website <http://environmentclearance.nic.in/>
- (c) In the last three years 615 proposals which have been received from Public and Private Sector Companies by the Union Government for environmental clearance is annexed at Annexure A.
- (d) The details of proposal granted forest clearance in last three years is annexed at Annexure B.

**Annexure A referred to in the answer to part (c) of Lok Sabha Unstarred Question
No.6504, to be answered on 06.04.2018 regarding "Allotment of Forest Land" by SHRI
BADRIDIN AJMAL, Member of Parliament**

<u>S. No.</u>	<u>STATE / UT</u>	<u>No. of Cases</u>
2	Andhra Pradesh	44
3	Assam	14
4	Bihar	12
5	Chhattisgarh	20
6	Dadar & Nagar Haveli	2
7	Gujarat	172
8	Himachal Pradesh	2
9	Haryana	11
10	Jammu and Kashmir	2
11	Jharkhand	14
12	Karnataka	34
13	Kerala	5
14	Madhya Pradesh	10
15	Maharashtra	85
16	Orissa	27
17	Punjab	17
18	Pondicherry	2
19	Rajasthan	28
20	Tamil Nadu	27
21	Telangana	22
22	Tripura	2
23	Uttar Pradesh	20
24	Uttarakhand	6
25	West Bengal	35
Grand Total		615

Annexure B referred to in the answer to part (d) of Lok Sabha Unstarred Question No.6504, to be answered on 06.04.2018 regarding "Allotment of Forest Land" by SHRI BADRIDDIN AJMAL, Member of Parliament

<u>Statement Showing proposals Approved Under FC ACT, 1980 in last three year</u>		
<u>S. No.</u>	<u>STATE / UT</u>	Approved
		<u>No. of Cases</u>
1	Andaman And Nicobar	6
2	Andhra Pradesh	20
3	Arunachal Pradesh	12
4	Bihar	60
5	Chandigarh	2
6	Chhattisgarh	28
7	Dadar & Nagar Haveli	1
8	Delhi	1
9	Goa	5
10	Gujarat	64
11	Haryana	627
12	Himachal Pradesh	60
13	Jharkhand	15
14	Karnataka	55
15	Kerala	3
16	Madhya Pradesh	74
17	Maharashtra	25
18	Manipur	7
19	Meghalaya	2
20	Mizoram	1
21	Orissa	40
22	Punjab	485
23	Rajasthan	45
24	Sikkim	7
25	Tamil Nadu	9
26	Telangana	19
27	Tripura	6
28	Uttar Pradesh	3
29	Uttarakhand	115
30	West Bengal	8
Total		1805